

10.10.95 Hon. Mr. Justice B.C. Saksena, V.C
Hon. Mr. D.S. Baweja, Member (A)

We have heard the learned counsel for the parties. The applicant had filed O.A No. 553/94 which was disposed of by an order dated 12.4.94. By the said order the respondents are directed to dispose of the applicant's representation dated 3.7.93 and to take a decision about the payment of interest which the applicant has claimed in the said representation as per Extant Rules. In the counter affidavit, the respondents have annexed copy of an order dated 10.5.95. The applicant's representation has been decided and it has been held that there is no provision to ~~provide~~ ^{pay} interest on arrears of family pension under the existing rules.

The learned counsel for the applicant however submitted that the order dated 10.5.95 wrongly refuses payment of interest on arrears of family pension. This cannot be the subject matter of the ~~payment~~ contempt petition. As noted hereinabove the only direction given was that the respondents may decide the representation and pass the order with regard to the claim for interest. The respondents have passed the order. Thus there has been compliance of the order passed in O.A 553/94. The contempt petition lacks merit and is accordingly dismissed. Notice issued to the respondents are discharged.

S.B.M.
A.M.

B.C.
V.C.